

Smt. Nirmal Vs. Smt. Swati Bhandari & another
PS Sarai Rohilla

03.09.2020

(Through Video Conferencing)

Present:- Ld. Counsel for complainant.

Application U/s156(3) Cr.P.C has been filed on behalf of complainant.

Arguments heard.

Let Action Taken Report be called from SHO PS Sarai Rohilla for the next date of hearing.

Be listed for 24.09.2020 at 12:00 pm.



(Chander Mohan)

MM-04/Central/THC

03.09.2020

FIR No. 232/2020

PS Sarai Rohilla

U/S 379/356/411/34 IPC

State Vs. Sandeep @ Deep, S/o Late Sh. Mahendra Yadav @ Mahender Pal @
Mahendra Pal, R/o F-235, Punjabi Basti, Baljeet Nagar, Delhi.

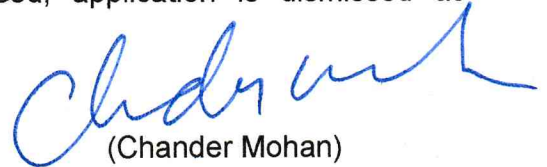
(Through Video Conferencing)

03.09.2020

Application under section 437 Cr.P.C for grant of bail on behalf of accused Sandeep @
Deep, S/o Late Sh. Mahendra Yadav @ Mahender Pal @ Mahendra Pal, R/o F-235,
Punjabi Basti, Baljeet Nagar, Delhi.

Present: Ld. APP for the State
Counsel for accused.

At request of Id. Counsel for accused, application is dismissed as
withdrawn.



(Chander Mohan)
MM-04/Central:
Delhi/03.09.2020

e.FIR no. 00502/2020

PS Sarai Rohilla

State Vs. Sandeep

U/s 379/34 IPC

03.09.2020

(Through Video Conferencing)

An application under section 437 Cr.P.C for grant of interim bail for a period of 45 days on behalf of the accused Sandeep filed through VC.

Present:- Ld. APP for the State.
Ld. Counsel for accused.

Counsel for accused has submitted that accused is in JC and has been falsely implicated in the present case.

I have heard Ld. Counsel for accused and perused the reply.

Offence is serious in nature. As per the reply filed by the IO, accused refused to join TIP proceedings. Moreover, accused has 4 previous involvements in cases of similar nature. No ground for interim bail and regular bail is made out. Application is accordingly dismissed.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email/whatsapp.



(Chander Mohan)

MM-04/Central/THC

03.09.2020